

(J.H.C. Sch. 1-7)

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From:
Anil Kumar Choudhary,
Registrar General,
High Court of Jharkhand
Ranchi

File No. XXII(6)/1/2016-17/Apptt.
Letter No. _____/Apptt.
Dated: _____

To,
The Principal District & Sessions Judge,
Jamshedpur,

The Judicial Commissioner,
Ranchi,

The Principal District & Sessions Judge,
Daltonganj,

Sub: - exemption from attending the refresher training course scheduled to be held on 5th February, 2017 at Judicial Academy Jharkhand, Ranchi.

Ref.: - This Court's letter no. 327/Apptt. dated 19.01.2017

Sir,

In partial modification to this Court's letter referred above, I am directed to inform that the Court has been pleased to accord exemption to Sri Chandan, J.M.-cum-Judge Incharge-cum-Addl. Civil Judge (Jr. Div.), Daltonganj, Sri Kuldeep, J.M.-cum-Addl. Civil Judge (Jr. Div.), Jamshedpur (Ghatshila) & Sri Rajesh Kumar No. II, Railway Judicial Magistrate, Ranchi from attending the Refresher Training Course on **ADR in reference to Order 10 read with section 89 of CPC** on **5th February, 2017** at Judicial Academy Jharkhand, Ranchi.

The officers concerned may be informed accordingly.

Yours faithfully,
Sd/- A.K. Choudhary
Registrar General

Memo No. 430 /Apptt.

Dated, Ranchi, the 24.1.17

Copy forwarded to the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter no. 07/JAJ dated 10.01.2017 / the C.P.C., e-Courts Project, J.H.C., Ranchi for information and getting uploaded the letter on the Court's website / Sri Chandan, J.M.-cum-Judge Incharge-cum-Addl. Civil Judge (Jr. Div.), Daltonganj / Sri Kuldeep, J.M.-cum-Addl. Civil Judge (Jr. Div.), Jamshedpur (Ghatshila) / Sri Rajesh Kumar No. II, Railway Judicial Magistrate, Ranchi.


24.01.17
Registrar General